

**IN THE CUSTOMS EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
Appeal No. C/82/2011**

[Arising out of Order-in-Original No. CC/MJ/30/2010 ADJ. ACC dated 30th December 2010 passed by Commissioner of Customs (Imports), Mumbai]

India Meditronic P. Ltd.
Vs.

Appellant

Commissioner of Customs (I) Mumbai

Respondent

Appearance:

None for the Appellant

Shri Manoj Kumar, Additional Commissioner (AR) for the
Respondent

CORAM:

Hon'ble Shri C J Mathew, Member (Technical)

Hon'ble Shri Ajay Sharma, Member (Judicial)

Date of hearing: 01/08/2018

Date of decision: 01/08/2018

O R D E R No: A / 87095 / 2018

Per: Coram

Upon this matter being called out, communication of Learned Counsel appearing for the appellant for withdrawal of appeal filed by M/s. India Meditronic Pvt Ltd against order-in-original no. CC/MJ/30/2010 ADJ. ACC, dated 30th December 2010 of Commissioner of Customs (Imports) Air Cargo Complex, Sahar Andheri (E), Mumbai was placed on record.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated in Court)

**(Ajay Sharma)
Member (Judicial)**

**(C J Mathew)
Member (Technical)**

**SB*